IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1984 of 2021

Mahboob Ansari & Anr. ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Anil Kr. Sinha, Advocate : Mr. Satish Prasad, Addl. P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed at the instance of the petitioners for restoration of A.B.A. No. 1159 of 2021 to its original file.

Learned counsel for the petitioners submits that A.B.A. No. 1159 of 2021 was dismissed for non-compliance of the peremptory order of filing supplementary affidavit. It is further submitted that the petitioners have already filed the supplementary affidavit in the said anticipatory bail application as ordered by this Court. It is next submitted that the petitioners have very good grounds to agitate in this anticipatory bail application and unless A.B.A. No. 1159 of 2021 is restored to its original file, the petitioners will be highly prejudiced. Hence, it is submitted that the A.B.A. No. 1159 of 2021 be restored to its original file.

Learned Addl. P.P. has no serious objection to the prayer for restoration.

Considering the aforesaid submission of the learned counsel for the petitioners, A.B.A. No. 1159 of 2021 is restored to its original file to the stage at which, it was before its dismissal.

List A.B.A. No. 1159 of 2021 under the appropriate heading, after one week.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/